

**OFFICE OF THE
HIGH COURT LEGAL SERVICES COMMITTEE AT IMPHAL**

NOTIFICATION

Dated, the 4th July, 2016

No. HCM/LSC-4-2016/Estt:/403/3 The Hon'ble Chairman High Court Legal Services Committee, in consultation with the Selection Committee chaired by the Ld. Advocate General, has been pleased to empanel the following Advocates as Panel Lawyers of the High Court Legal Services Committee, High Court of Manipur:-

List of Panel of Lawyers

| SL. No. | Candidates |
|---------|--------------------------------|
| 1 | Smt. Nongthombam Elizabeth |
| 2 | Shri. Samom Ibjen |
| 3 | Ms. Laisom Sillori |
| 4 | Shri. Thiyam Shashikanta Singh |
| 5 | Smt. Akham Rajashree Devi |
| 6 | Shri. Hidam Maipaksana Singh |

- (I) The panel shall be for a period of THREE YEARS commencing from the date of appointment, subject to review of performance/work done by each lawyer appointed.
- (II) The Panel Lawyers/Advocates may withdraw from the list of Panel by giving notice to HCLSC 15 days in advance.
- (III) The Panel Lawyers shall be paid fee/honorarium admissible as per rule of the Manipur State Legal Services Authority, on submission of bill supported by the copies of Memo. of Appointment issue by the HCLSC and Order/Judgment passed by the Hon'ble High Court in the related case.
- (IV) The Panel Lawyers shall intimate the Secretary to the High Court Legal Services Committee, High Court of Manipur about the case number, date of filing, position of the case etc. soon after the case is filed in the Hon'ble High Court on behalf of Legal aid beneficiary.
- (V) The panel Lawyers shall inform the development of case(s)/assignment(s), lying pending with him/her, to the Secretary to the High Court Legal Services

Committee, High Court of Manipur on Monthly Basis for evaluation of his/her performance in respect of each assign legal aid case.

- (VI) The Panel Lawyers shall render their services for legal aid, as and when called for.
- (VII) If a Panel Lawyer is found to be guilty of misconduct or violates any of the provisions of the National Legal Service Authority (Free and Competent Legal Services) Regulation, 2010; and/or the Manipur State legal Service Authority Rules, he or she shall be liable to be removed from the Panel besides any appropriate legal proceeding.

This will come into force w.e.f. 4th July, 2016

By order,

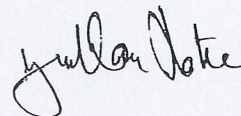
Sd/-

(Yumkham Rother)
Secretary
HCLSC

ENdt. No. HCM/LSC-4-2016/Estt: /

Copy to:-

1. The Hon'ble Chairperson, HCLSC.
2. The Ld. Advocate general
3. The Registrar General (i/c), High Court of Manipur
4. The Ld. Sr. Govt. Advocate (H/c)
5. The President, High Court Bar Association, Manipur
6. The President, High Court of Manipur Bar Association
7. The President, AMBA
8. Member Secretary, MASLSA.
9. All the Chairpersons and Secretaries of District Legal Services Authorities.
10. Deputy Registrar(Judl.), High Court of Manipur
11. P.S. to Hon'ble the Acting Chief Justice
12. P.S. to Hon'ble Mr. Justice N. Kotiswar Singh
13. P.S. to Hon'ble Mr. Justice S. Serto
14. All the panel lawyers
15. Notice Board
16. The guard file.



Secretary
HCLSC